GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:983
ANSWERED ON:19.07.2002
FRAUDS BY FINANCIAL WEBSITE HOME TRADE
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Will the Minister of FINANCE be pleased to state:

- (a) whether the complaints of frauds against the financial Website Home Trade and some brokers involving hundreds of crores of ruf.? ees, have lately been received by the Reserve Bank of India;
- (b) if so, the details thereof;
- (c) whether a Joint Investigating Team comprising of representatives of Enforcement Directorate, Mumbai Crime Branch, the State ClOt Cooperative Deptt. and Reserve Bank of India has been constituted to speed up theinvestigations into the swindling of funds of cooperative banks by the Home Trade and its associates;
- (d) if so, whether the investigations have been completed;
- (e) if so, the findings of the investigating team;
- (f) the action taken against the Home Trade and the co-operative bank management; and
- (g) the steps taken to protect the interest of the depositors?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANA NT GANGARAM GEETE):

- (a) and (b) Reserve Bank of India (RBI) has reported that during the course of regularstatutory inspection by National Bank for Agriculture and Rural Development (NABARD) of Nagpur District Central Co-operative Bank (DCCB), cerJain irregularities in the investment transactions of the b~l)k involving Mls. Home Trade Ltd. and a fewother broking firms were found. It was noticed that among others, the bank had failed to comply with RBI guidelines on investments regarding formulation of internal investment policy and internal control system, dealings through brokers, preparation of panel of brokers, obtaining prior approval of RBI for investment in non-SLR securities, violation of co-operativelaws regarding lending to companies, trading in Govt. securities in physical form through few broking firms, purchasing of Govt. securities from . these brokers, who also acted as counter parties, etc. Similar violations of norms were also observed in Wardha qCCB and Osmanabad DCCB.
- (c) to (e) RBI has reported that it is not a member of any joint investigation team. Govt. of Maharashtra has set up a Special Task Force headed by Special I.G., C.I.D. and comprising officers from, Registrar, Co-operativ Societies and State Public Sector Enterprise for effective investigation. The investigation is still in progress.
- (f) RBI has reported that the Board of Directors of the Nagpur, Wardha and Osmanabad DCCBs have been superseded and Administrators appointed therein. Further, Government of Maharashtra has filed an FIR against the Chairman and General Manager of Nagpur DCCB as well as the five investment companies involved.
- (g) Deposit insurance premium in respect of these three banks has been paid up-to-date and thus the gepositors` interests in these banks are protected upto Rs.1 lakh, per depositor. Further, RBI has also initiated other measures like requesting the Registrars of Co operative Societies in Maharashtra and Gujarat to conduct a special audit of investmenttransactions of all State and District Central Co-operative Banks in their States; issuing circular to all State Co-operative Banks and DCCBs reiterating guidelines on investment portfolio, introdl...:tion of a system of quarterly audit in co-operative banks to be conducted by the concurrent auditor, etc.